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THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 17th December, 2018
No.HC.XV.10/2017/222/RV. After consideration of the response upon the enquiry report, submitted by Shri Shah Syed Ahadur Rahman, Secretary (under suspension), District Legal Services Authority, Dhubri, in the disciplinary proceeding drawn against him, vide High Court letter No.HC.XV.10/2017/146/RV., dated 09.08.2017, the High Court has been pleased to impose the punishment of withholding of 2 (Two) increments with cumulative effect upon Shri Rahman.

Again, after consideration of the response upon the enquiry report, submitted by Shri Shah Syed Ahadur Rahman, abovementioned, in another disciplinary proceeding drawn against him, vide High Court letter No.HC.XV.02/2018/33/RV., dated 17.02.2018, the High Court has been pleased to impose the punishment of withholding of 3 (Three) increments with cumulative effect upon him. This punishment will be imposed upon him after giving effect to the punishment of withholding 2 (Two) increments imposed upon him in the disciplinary proceeding drawn against him, vide High Court letter No.HC.XV.10/2017/146/RV., dated 09.08.2017 abovementioned. The combined punishment of withholding 5 (Five) increments will continue till remaining part of his service. The order of suspension, issued vide High Court Notification No.HC.XV.02/2018/02/RV., dated 05.01.2018 is revoked. The suspension period will be taken into consideration only for the purpose of continuity of service to compute terminal benefits, and not for any other purpose. During the suspension period, he will be entitled for the benefit of subsistence allowance only, and no other benefit will be paid to him.

By Order

Sd/- M.K.Kalita
REGISTRAR (VIGILANCE)

Memo No. HC.XV.10/2017/222-A /RV., Date:17.12.2018

Copy to :-

1. The L.R.-cum- Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6, for information.


17/12/18

2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati, for information and necessary action with reference to High Court Memo. No.HC.XV.02/2018/02-A/RV., dated 05.01.2018.
3. The District and Sessions Judge, Dhubri, Pin. 783301, for information with reference to High Court Memo. No.HC.XV.02/2018/02-A/RV., dated 05.01.2018.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. Shri Shah Syed Ahadur Rahman, Secretary (under suspension), District Legal Services Authority, Dhubri, Present Address- U.N. Bezbarua Road, House No.7, Silpukhuri, Guwahati, District-Kamrup (M) (Assam), Pin. 781003 for information.
6. The Deputy Director, Assam Govt. Press, Bamunimaidan Guwahati-21, for publication of the Notification in the Assam Gazette.
7. The Treasury Officer, Dhubri, Pin.783301 for information with reference to High Court Memo. No.HC.XV.02/2018/02-A/RV., dated 05.01.2018.
8. The Administrative Officer (Judicial), Appointment Section/Statement Section, Gauhati High Court, Guwahati.
9. The System Analyst, Gauhati High Court, Guwahati, for uploading this Notification in the Official Website of the Gauhati High Court.
10. The C.A. to Registrar General, Gauhati High Court, Guwahati.

REGISTRAR (VIGILANCE)

14/12/18